

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-503**

IB-657/ND/2021  
New IA/2592/2023

**IN THE MATTER OF:**

Manish Aneja & Ors.

**Vs.**

Revital Reality Pvt. Ltd

**....Applicant**

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 08.05.2023**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Piyush Singh, Ms. Riddhi Jain, Mr. Rishabh Gorilla

For the Respondent : Mr. Ishan Dewan, Mr. V. Siddharth, Ms. Udita, Advs.

**ORDER**

**New IA/2592/2023:-**

This is an application filed by the Corporate Debtor for making some modification in the previous order dated 27.03.2023. Ld. Counsel for the Applicant submitted that he wants to withdraw this present application. Liberty is granted to withdraw the present application. The present application is **disposed of as withdrawn.**

Ld. Counsel for the Financial Creditor has concluded his arguments. Ld. Counsel for the Corporate Debtor sought short accommodation. List the main matter i.e. IB-657/ND/2021 for arguments on **09.05.2023.**

**S/d-**  
**(DR. BINOD KUMAR SINHA)**  
**MEMBER (T)**

**S/d-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**